

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.370/SO/2021

Date: 04.03.2021

CIRCULAR No. 5 /2021

Sub: High Court for the State of Telangana – Drafting of Judgments/Orders on both Civil & Criminal side - Paragraph numbering, referring the case number on top right side of each page and Pagination - Instructions issued - Reg.

Ref:- Rule 143 of A.P. Civil Rules of Practice and Circular Orders, 1980.

It is noticed by the High Court that in some of the Judgments/Orders on both Civil and Criminal side passed by the Subordinate Courts in the State there is no consecutive paragraph numbering, proper pagination and case number on top right side of each page. Instances are also noticed that though paragraph numbers are given, many paragraphs are continuing as one paragraph without indicating sub-paragraph, thereby causing much inconvenience to the Hon'ble Courts while referring in the Appeals/Revisions, etc..

Therefore, as directed, all the Judicial Officers in the State are hereby instructed to give proper pagination to the Judgment/Orders on both Civil & Criminal side such as "1 of 10; 2 of 10 so on and so forth," mention the case number such as "OS,OP,SC,CC etc number/year" on top right side of each page, and the Judgment/Orders be drawn up in consecutive numbered paragraphs to facilitate reference.

All the Judicial Officers in the State are directed to follow the above instructions scrupulously, and the Unit Heads are directed to communicate the same to all the Judicial Officers working in their Unit for compliance.

Acknowledge the receipt of the Circular.


REGISTRAR GENERAL
04.03.2021

To

- 1) All the Unit Heads in the State of Telangana (with a request to circulate the same to all the Officers under their control).
- 2) All the Registrars, High Court for the State of Telangana (for information).
- 3) The Section Officers, E Section, OP Cell, High Court for the State of Telangana.